
(1) Adoption of looms	1184
(2) Training-cum-Production Centres	8
(3) Modernisation of looms	500

[English]

Honorarium to Village Health Guides

*956. SHRIANADICHARANDAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Village Health Guides trained and positioned (separately) and number of Primary Health Centres in which they were employed upto 31 December, 1989, district-wise in Orissa;

(b) whether there is any proposal to form a permanent cadre to regularise the services of Village Health guides or to appoint such Guides in hospitals/primary health centres;

(c) whether any complaints have been received regarding non-payment of honorarium to such Guides in Orissa; and

(d) if so, the steps taken to make the outstanding payments to the Health Guides?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) As per information available, 23,297 Village Health Guides have been trained and 21,193 VHGs are in position as on 31.12.1989 in the State of Orissa. District-wise position is indicated in the statement below.

(b) There is no such proposal.

(c) and (d). The Ministry have received information from the Government of Orissa regarding non-payment of arrears of honorarium to Village Health Guides. An amount of Rs. 177.28 lakhs has already been released to the State of Orissa for arrear payment of honorarium to the village health guides.

STATEMENT

District-wise positioning of Village Health Guides in Orissa

(As on 31.12.1989)

<i>District</i>	<i>No. of PHCs</i>	<i>No. of VHGs in position</i>
<i>1</i>	<i>2</i>	<i>3</i>
Cuttack	41	4073
Puri	29	2425
Ganjam	29	2266

1	2	3
Phulbani	15	656
Kalahandi	18	1222
Balasore	19	1894
Mayurbhanj	26	1350
Keonjhar	13	816
Sundargarh	17	478
Dhankanal	16	1305
Sambalpur	16	1740
Balangir	20	1228
Koraput	42	1740
Total	314	21193

**Eviction of Allottees of Government
Accommodation**

*957. SHRI RAM SAGAR (Saidpur):
SHRI R.L.P. VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of cases in which the Directorate of Estates threw the house-holds on the road of the allottees of the Government accommodation during the last 12 months without giving any prior notice thereto;

(b) the reasons for doing so;

(c) how many of these cases were sub-judice;

(d) whether there is need to improve the

working of the Directorate of Estates to make it more congenial to suit the present day atmosphere; and

(e) if not, the reasons thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) There has been no such case, and eviction is carried out as per procedure laid down in the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(b) and (c). In view of reply to (a) above, these questions do not arise.

(d) All efforts are being made to ensure the proper working of the Directorate.

(e) Question does not arise.